

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

MISCELLANEOUS APPLICATION NO.170/00542/2018

IN

ORIGINAL APPLICATION NO.170/00882/2017

DATED THIS THE 03RD DAY OF DECEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

Union of India,
Ministry of Communication &
Information Technology,
Department of Electronics & Information Technology,
STQC Directorate,
Electronics Niketan,
6, CGO Complex,
New Delhi – 110 003
Represented by the Director General

.....Applicant in MA/Respondent in OA

(By Shri M.V. Rao, Counsel for the applicant in MA)

Vs.

(By Advocate Shri N.G. Phadke)

ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard. MA No. 170/00542/2018 for extension of time to comply with the order in O.A. No. 882/2017 is dismissed. No order as to costs.

(DINESH SHARMA)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in MA No.170/00542/2018

Annexure MA-1: Copy of the order in O.A. No. 882/2017 dated 30.08.2018

Annexure MA-2: Copy of the daily order sheet dated 10.10.2018

Annexure MA-3: Copy of the corrected final order in O.A. No. 882/2017

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